

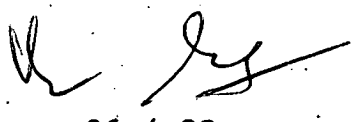
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. 96/89.

Order Sheet

Date	Office Notes	Orders of Tribunal
17/2	VR Ramachandran Nair for applicant CS. Ramachandran for respondent	G.S.N + N.V.C. Adjourned at the request of the counsel for the applicant for hearing on admission to <u>2-14-89</u> <u>27.3.89.</u> 17/2/89
14/3/89	VR Ramachandran Nair for applicant. CS. Ramachandran for PS Biju for respondent	G.S.N + N.V.C. Adjourned at the request of the counsel for the applicant for hearing on admission to <u>11-4-89</u> 14/3/89
11/4/89	Appearances Mr Ramachandran Nair for applicant + Mr Biju. PS for respondent	S.P.M + G.S.N The learned Counsel for the applicant seeks sometime to amend the main application. He may do so within two weeks with a copy to the learned Counsel for the respondent. List for admission and further direction on <u>26-4-1989</u>

10-4-1989.

Date	Office Notes	Orders of Tribunal
26.4.89	<p data-bbox="279 349 654 470">Appearance: Mr VR Ramachandran Nair for applicant.</p> <p data-bbox="247 618 702 819"><i>Order Communicated on 28.4.89. P. 28/4</i></p>	<p data-bbox="949 336 1133 389"><u>GSN & NVK</u></p> <p data-bbox="774 416 1540 833">It is submitted by the advocate Mr V.R.Ramachandran Nair appearing on behalf of the applicant that the applicant desires to withdraw the application, with liberty to file fresh application for the relief claimed, since there are some technical defects in the application.</p> <p data-bbox="885 860 1556 913">Permission granted as prayed for..</p> <div data-bbox="1236 927 1588 1048">  </div> <p data-bbox="1316 1034 1460 1088">26.4.89</p>